

Vidyalaya (KV) at Mahoba in the State of Uttar Pradesh is functioning in a temporary building provided by the District Administration. The rent of this building is being paid by the State Government.

(c) The sponsoring authority *i.e.* District Administration, Mahoba (Uttar Pradesh), so far has not transferred the title of land to the Kendriya Vidyalaya Sangathan (KVS) for the construction of a permanent building. The construction of the school buildings is a continuous process, which depends on the transfer of the title of a suitable plot of land by the sponsoring agency in favour of KVS as well as on the availability of funds.

Medium of instruction in Kendriya Vidyalayas

1761. SHRIMATI RAJANI PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether, as per the policy of Government, each Kendriya Vidyalaya in the country is required to be provided with teachers to impart education in the State's regional language;

(b) whether all the KVs in Maharashtra have since been covered under this facility; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) Yes, Sir. The medium of education in the Kendriya Vidyalayas (KVs) is bilingual (Hindi and English). However, as per Article 112 of the Education Code of the Kendriya Vidyalaya Sangathan (KVS), there is a provision for the teaching of a State's regional language in the KVs as follows:

“Additional arrangement for teaching of the regional language/mother tongue shall be made, provided 20 or more students are willing to opt for the same. For this, part-time contractual teachers shall be appointed after obtaining sanction of the Deputy Commissioner, KVS of the State/region concerned.”